

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103

CP No.- 57/271/272/ND/2022
New IA-(Co.Act)-40/2024, New IA-(Co.Act)-41/2024

IN THE MATTER OF:

Vikramaditya Exports Pvt. Ltd.
Vs.
ROC

....Applicant

.....Respondent

SECTION

U/s 271-272

Order delivered on 16.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

New IA-(Co.Act)-40/2024:-

This is a report filed by the Liquidator in Form WIN 16 in pursuance of Section 281(1) of the Companies Act, 2013 read with Rule 25(1) of the Companies (Winding Up) Rules, 2020. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. The report so filed is taken on record with just exceptions. In view of this, the present application i.e. New IA-(Co.Act)-40/2024 is **disposed off**.

New IA-(Co.Act)-41/2024:-

This is the Second Progress Report filed by the Liquidator in Form WIN 37 in pursuance of Section 288(1) of the Companies Act, 2013 read with Rule 76 of the Companies (Winding Up) Rules, 2020 for the quarter ended on September 2023. Heard the submissions made by the Liquidator. The Progress Report, so

filed is taken on record with just exceptions. In view of this, the present application i.e. New IA-(Co.Act)-41/2024 is **disposed off**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)